

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No.302**  
**TP (Co. Act.)- 29(PB)/2024**

**IN THE MATTER OF:**

Atamjit Singh And Ors.	.... Petitioner/Applicant
Vs.	
Sports Fit World Private Limited	.... Respondent

**Order under Section 433(e)/433(f) of Companies Act, 1956**

**Order delivered on 08.07.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Mr. Sujeet Kumar, Adv.  
For the Respondent : Appearance not marked

**ORDER**

Ld. Counsel Mr. Sujeet Kumar appeared on behalf of Petitioner.

This is the matter transferred from the Hon'ble High Court of Delhi vide order dated 07.05.2024.

Ld. Counsel for the Petitioner undertakes to file Form-5 as prescribed under Rule 6 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 to consider this application under the Code. Copy of same be served upon the Ld. Counsel for the Respondent.

Since, this is an old matter, transferred from the Hon'ble High Court of Delhi through electronic mode, parties are also directed to submit the hard copies of the pleadings for the purpose of verification before the next date of hearing.

At request, list the matter for a physical hearing **on 25.09.2024.**

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**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**